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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP(CAA) No. 91/NCLT/AHM/2017  
c.w. CA(CAA) No. 60/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017**

Name of the Company: Rohini Agriseeds Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MS. NATASHA SUTARIA	ADV.		
	THAKKAR AND BHUNIA ADVOCATES			
2.				

1. MS. NATASHA SUTARIA  
THAKKAR AND BHUNIA ADVOCATES  
2.

**ORDER**


Learned Advocate Ms. Natasha Sutaria i/b Learned Advocate Mr. Navin Pahwa present for Petitioner.

Heard learned Counsel for petitioner.

It is noticed that notice to Income Tax department was sent to Delhi office instead of Income Tax office at Ahmedabad.

Petitioner is directed to issue statutory notice under section 230(5) of Companies Act, 2013 to Income Tax office Ahmedabad asking them to file representation, if any, within 30 days from the date of receipt of notice and failing which it shall be deemed that they have no representation to make.

List the matter 22.09.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 18th day of August, 2017.